

[12 July, 2004]

RAJYA SABHA

**MOTION FOR ELECTION TO THE COURT OF THE UNIVERSITY
OF DELHI**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following Motion:

"That in pursuance of item (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, read with section 43 of the Delhi University Act, 1922 (No. 8 of 1922), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a Member of the Court of the University of Delhi in the vacancy caused by the cessation of membership of Shri Arun Jaitely on the Court."

The question was put and the motion was adopted.

**MOTION FOR ELECTION TO THE COURT OF THE ALIGARH
MUSLIM UNIVERSITY**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following motion:

"that in pursuance of item (xxiv) of clause (1) read with clause (2) of Statute 14 of the Statutes of the Aligarh Muslim University made under the Aligarh Muslim University (Amendment) Act, 1981 this House do proceed to elect, in such manner as the Chairman may direct, three Members from among the Members of the House to be the members of the Court of the Aligarh Muslim University.:

The question was put and the motion was adopted.

**MOTION FOR ELECTION TO THE COUNCIL OF THE INDIAN
INSTITUTE OF SCIENCE, BANGALORE**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following Motion:

"That in pursuance of the provisions contained in sub-clause (e) of clause 9.1 of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulation 3.1 and